

NATIONAL COMPANY LAW TRIBUNAL
PRINCIPAL BENCH
NEW DELHI

C.P NO. 123(ND)/2011
CA NO.

CORAM:

PRESENT: CHIEF JUSTICE M. M. KUMAR
Hon'ble President

SH. S. K. MOHAPATRA
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF PRINCIPAL BENCH OF THE
NATIONAL COMPANY LAW TRIBUNAL ON 12.08.2016

NAME OF THE COMPANY: M/s. M.M T.C Ltd. & Ors.

V/s.

M/s. Indian Commodity Exchange Ltd. & Ors.

SECTION OF THE COMPANIES ACT: 397/398

S.NO.	NAME	DESIGNATION	REPRESENTATION	SIGNATURE
1	Ajay SAROYA	Advocate	Petitioner	Ajay
2.	Chetan Sharma	Sr Adv	Res No. 2	
3	Abhishek Singh	Adv		
4	Saloni Sharma	Adv		
5	Amul Gupta	Adv		
ADV RITESH ISARC		Adv	Resp no 1	
Devendra Kumar R PV cuts		Adv	R-3	He


P. T. O.

Order

Ld. Counsel for the respondents has referred to the order passed by the erstwhile Company Law Board and submitted that CA 71/2012 regarding maintainability of the petition has to be heard first. However, we find that the arguments in CA 71/2012 will necessitate detailed reference to the averments in the Company Petition itself and, therefore, CA 71/2012 shall be heard along with the main case.

List for arguments on 29.9.2016.


(CHIEF JUSTICE M.M. KUMAR)
PRESIDENT


(S.K. MOHAPATRA)
MEMBER (T)

12th August, 2016
(P.K. Sud)